

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 7 of 2012

Dated: 4th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)**

Gujarat State Petroleum Corporation Ltd. Appellant (s)

Versus

Gail India Limited & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. Piyush Joshi
Ms. Sumiti Yadava

Counsel for the Respondent(s): Mr. Sampada Narang
Mr. Rakesh Dewan for R-4
Mr. Ankit Jain
Mr. Abhinav Vashisht
Mr. Rajat Navet

ORDER

The appellant seeks permission to condone the delay of 16 days in filing the Appeal as against the order dated 10.10.2011. In the affidavit filed along with petition, the appellant/applicant has made some allegations against the respondents. The Learned Counsel for the respondents stoutly oppose the application contending that these allegations against them are unwarranted and incorrect.

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However, we deem it fit to condone the delay of 16 days without going to the merits of those allegations especially when impugned order dated 10.10.2011 is the subject matter of other Appeals already admitted. It is noticed that Registry has numbered the Appeal without numbering the condone delay petition. Hence Registry is directed to number the IA to condone delay which has been disposed of.

Admit the Appeal. The Learned Counsel appearing in the other Appeal take notice on behalf of the Respondents.

Post the matter on **11th January, 2012 at 2.30 p.m.** along with Appeals 1, 2, & 5 of 2012.

**(M.B. Lal)
Technical Member (P&G)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/pr